

ruary, 1975, together with an explanatory memorandum

[Placed in Library. See No. LT-8876/75]

(5) A copy each of the following Notifications (Hindi and English versions) issued under the Central Excise Rules, 1944:

(1) GSR 698(E) published in Gazette of India dated the 26th December, 1974 together with an explanatory memorandum

(ii) GSR 2(E) published in Gazette of India dated the 2nd January, 1975, together with an explanatory memorandum

[Placed in Library See No LT-8877/75]

(6) A copy of the Delhi Sales Tax (Ninth Amendment) Rules 1974 (Hindi and English versions) published in Notification No F 4(25)/70-Fin (G) in Delhi Gazette dated the 12th December, 1974, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act 1941 as in force in the Union territory of Delhi

[Placed in Library See No LT-8878/75]

(7) A copy of the Gujarat Sales Tax (Fourth Amendment) Rules, 1974, (Hindi and English versions) published in Notification No (GHN 306) GSR 1074/(14)-TH in Gujarat Government Gazette dated the 13th December 1974, under sub-section (5) of section 86 of the Gujarat Sales Tax Act 1969 read with clause (c)(iii) of the Proclamation dated the 9th February, 1974 issued by the President in relation to the State of Gujarat

(8) A copy of Notification No (GHN 302) GST 1074/(S 49)-(35) TH (Hindi and English versions) published in Gujarat Government Gazette dated the 2nd December, 1974, making certain amendment to Notification No (GHN 627) GST 1070/(S 49)-TH dated the 29th April, 1970,

under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969 read with clause (c)(iii) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat

[Placed in Library See No LT-8879/75]

STATEMENT re COLLISION OF DARJEELING MAIL WITH HABRA LOCAL TRAIN AT ULTADANGA ROAD STATION ON 29-1-75

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI MOHD SHAFI QURESHI) I beg to lay on the Table a statement regarding collision between 43 UP Darjeeling Mail and Habra Local EMU train at Ultadanga station of the Eastern Railway on the 29th January, 1975 [Placed in Library See No LT-8880/75]

PRESIDENT'S ORDER DATED 23RD DECEMBER 1974 UNDER ART 359 OF CONSTITUTION

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F H MOHSIN) I beg to lay on the Table a copy of the President's Order dated the 23rd December, 1974 (Hindi and English versions) issued under clause (1) of article 359 of the Constitution, published in Notification No GSR 694(E) in Gazette of India dated the 23rd December, 1974 under clause (3) of the said article [Placed in Library See No LT-8870/75]

REPORT COMMITTEE ON STATUS OF WOMEN IN INDIA

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI ARVIND NETAM) I beg to lay on the Table—

(1) A copy of the Report of the Committee on the Status of Women in India—Volumes I to IV

(2) A copy of the Summary of recommendations made in the Report of the Committee on the Status of Women in India (Hindi version)

(3) A statement (Hindi and English versions) explaining the reasons for not laying simultaneously the Hindi version of the Report mentioned at (1) above

[Placed in Library See No LT-8881/75].

12.30 hrs.

ASSENT TO BILLS

SECRETARY-GENERAL Sir, I lay on the Table following nine Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 13th December, 1974 —

- 1 The East Punjab Urban Rent Restriction Act (Extension to Chandigarh) Bill, 1974
- 2 The Delhi Municipal Corporation (Amendment) Bill, 1974
- 3 The Repealing and Amending Bill, 1974
- 4 The Punjab Municipal (Chandigarh Amendment) Bill 1974
- 5 The Working Journalists (Conditions of Service) and Miscellaneous Provisions (Amendment) Bill, 1974
- 6 The Appropriation (No 4) Bill, 1974
- 7 The Gujarat Appropriation (No 3) Bill, 1974
- 8 The Gujarat Appropriation (No 4) Bill, 1974
- 9 The Pondicherry Appropriation (No 2) Bill, 1974

2 Sir, I also lay on the Table copies, duly authenticated by the Secretary-General of Rajya Sabha, of the follow-

ing seven Bills passed by the Houses of Parliament during the last session and assented to since a report was last made to the House on the 13th December, 1974.—

- 1 The Indian Works of Defence (Amendment) Bill, 1974.
- 2 The Reserve Bank of India (Amendment) Bill, 1974
- 3 The Conservation of Foreign Exchange and Prevention of Smuggling Activities Bill, 1974.
- 4 The Navy (Amendment) Bill, 1974
- 5 The Sick Textile Undertakings (Nationalisation) Bill, 1974
- 6 The Representation of the People (Amendment) Bill, 1974
- 7 The Salaries and Allowances of Members of Parliament (Amendment) Bill 1974

12 32 hrs

ANNOUNCEMENT RE CELEBRATIONS TO MARK THE TWENTY-FIFTH ANNIVERSARY OF THE CONSTITUTION AND PARLIAMENT

MR SPEAKER I have to inform the House that the General Purposes Committee of Lok Sabha had decided that suitable celebrations might be organised to mark the Twenty-fifth Anniversary of our Constitution and Parliament. The Republic which came into being on the 26th January, 1950 has completed 25 years on the 25th January 1975, and Lok Sabha and Rajya Sabha elected under the Constitution would complete 25 years in 1977, the Lok Sabha having met in May, 1952. The Committee, therefore, suggested that the celebrations might be spread over 2 years from 1975 to 1977

As Members are aware, a function was held in the Central Hall, Parliament House on the 26th January, 1975